

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

Original Application No. 304 of 2024

Mrs. Irai Thamarai. M,
W/o. V. Mathiazhagan,
7/88A, Uppu Palayam,
Kuppam (Po), Pugalur Taluk,
Karur District – 639 111

...Applicant

Vs

Union of India,
Rep. by its Secretary of Government,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi – 110 003 and Others

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL



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(SOUTH ZONE), CHENNAI.

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Mrs. Irai Thamarai. M,
W/o. V. Mathiazhagan,
7/88A, Uppu Palayam,
Kuppam (Po), Pugalur Taluk,
Karur District - 639 111

... Applicant

-Vs-

1. Union of India,
Rep. by its Secretary of Government,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110 003
2. The State Environment Impact Assessment Authority (SEIAA),
Rep. by its Secretary,
3rd Floor, No. 1, Panangal Maligai Building,
Jennies Road, Saidapet,
Chennai 600 015
3. The Director,
Directorate of Geology and Mining,
Industrial Estate,
Guindy, Chennai - 600032
4. The District Collector,
Karur District,
Karur - 639 007
5. The Assistant Director,
Department of Geology and Mining,
Collectors Office,
Karur District 639 007.
6. The Tamil Nadu Pollution Control Board,
District Environment Engineer,
48, Ramkrishnapuram,
Karur-639 001
7. District Superintendent of Police,
Collector Office Campus,
Behind RTO Office Road,
Thanthoni, Karur 639 007

M. S. Srinivasan
10.11.2025

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Karur - 639 002.**

8. The District Revenue Officer,
District Revenue Office,
Sh-874, First Floor Collector Office, Karur 639007
9. The Tashildar,
Tashildar Officer, Pugalur,
Karur District-639 113.
10. Mrs. Manjula,
W/o P.K. Ponnusamy,
8/87D, Pasupathipalayam,
Punnam Village, Pugalur Taluk,
Karur-639 136
11. Mr. S. Gunasekaran,
S/o R. Subramani,
Punnam Village, Punnam Post,
Nadupalayam, Pugalur Taluk,
Karur 639 136.
12. Mr. Thangaraj,
S/o R. Subramani,
Door No 2/31, Punnam Village, Punnam Post,
Nadupalayam, Pugalur Taluk,
Karur-639 136.
13. Mr. P.K. Ponnusamy,
8/87 D, Pasupathipalayam,
Punnam Village, Pugalur Taluk,
Karur-639 136.
14. M/s. Karpaga Vinayaga Blue Metal,
Proprietor Udayakumar Suganya
Having its registered address at,
972/8972/9, Sadaiampalayam,
Punnam PO, Pugalur Taluk,
Karur-639 136

... Respondents

**REPORT FILED BY THE SIXTH RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

I, Thiru. M.S Vinodh Kumar, S/o. Thiru. Selvaraj, aged about 44 years, having my office at 86, Arivuthirukkivil Road, L.N.S Village, L.G.B. Nagar, Karur do hereby solemnly affirm and sincerely state as follows:-

M. Vinodh Kumar
10.11.2025

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Karur - 639 002.**

2. I submit that I am working as the District Environmental Engineer, Tamil Nadu Pollution Control Board and I am filing this report on behalf of the sixth respondent - Tamil Nadu Pollution Control Board and I am well acquainted with the facts of the case as per records available at our office.

3. It is respectfully submitted that the applicant has filed against the 14th respondent unit M/s. Karpaga Vinayaga Blue Metal Rough Stone Quarry, located at S.F. No.1092/1A(P), 1092/1B(P), 1092/2A1(P), 1093/1A(P), 1093/1B(P) & 1093/2A1(P), Punnam Village, Pugalur Taluk, Karur District extended over an area of 1.63.5 Hectares, with the prayer :

- A. Direct the District Collector, Karur to initiate proceedings under section 19 of the Environment Protection Act 1986 against the Respondents 10, 11, 12, 13 and 14 and other erring officials and respondents.
- B. In light of this sustained disregard, the applicant respectfully requests that the Tribunal direct 1st and 3rd Respondent to appoint a committee for enforcing strict measures in quarrying operations, assessment of penalties for their repeated breaches, and an order mandating immediate compliance with all safety and environmental protocols to safeguard the surrounding area from further harm.
- C. Impose Fine and Environment Compensation on Respondent No. 10 to 14 and other respondents as there is irreparable loss to the environment and huge pollution due to the illegal activities in the forest land.
- D. Direct the 1st and the 3rd Respondent to initiate suitable action against appropriate authorities for their inaction and willful dereliction of duties causing damage to the environment.

4. It is respectfully submitted that a complaint was received from the applicant via an e-mail dated 07.10.2024 to the DEE, Karur, TNPCB, alleging that the 14th respondent M/s. Karpaga Vinayaga Blue Metal unit was engaged in illegal mining activity and requesting the initiation of necessary action against the said unit. The said complaint was duly forwarded to the 5th respondent, the Assistant Director, Department of Geology and Mining on 10.10.2024 to take appropriate action and the same was also communicated to the applicant.

M. S. Senthil
10.11.2025
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Karur - 639 002.**

5. It is respectfully submitted that the 14th respondent unit was granted Consent to Operate (CTO) by the Tamil Nadu Pollution Control Board vide Proceedings dated 28.06.2018, based on the documents produced, namely (i) Environmental Clearance issued by the District Environmental Impact Assessment Authority vide Proceedings dated 23.04.2018, and (ii) Mining Lease executed by the District Collector, Karur vide Proceedings dated 04.05.2018. The CTO dated 28.06.2018 was valid up to 31.03.2023. The unit of M/s. Karpaga Vinayaga Blue Metals Rough Stone Quarry had obtained an extension of lease on the grounds of COVID-19 from the Commissioner of Geology and Mining, Guindy, Chennai vide Rc. No. 855/MM6/2023 dated 07.02.2023 for the period of 15 months from the date of execution of supplementary lease deed with Deputy Director of Geology and Mining, Karur District for the period from 04.05.2023 to 03.08.2024 (Copy enclosed vide Annexure - 1). Based on the said extension of the lease deed, the CTO was renewed for the 14th respondent unit vide Proceedings dated 18.04.2023, with validity up to 03.08.2024 for the period of 15 months.

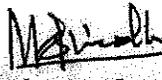
6. It is respectfully submitted that considering the 15 Months lease from 04.05.2023 (i.e. 04.05.2023 to 03.08.2024) the renewal of consent was issued to the unit vide Proc. NO. F.0886KAR/RS/DEE/TNPCB/KAR/W&A/2023 dated 18.04.2023 with validity upto 03.08.2024. (Copy enclosed as Annexure -2).

7. It is respectfully submitted that based on this Original Application the 14th respondent unit was inspected by the officials of the 6th respondent on 18.09.2025 and the observations are listed as below:

- i. The unit was not in operation.
- ii. The Entire quarry premises were fenced in all the direction.
- iii. The unit has developed a green belt in around the unit premises.
- iv. The unit has provided septic tank cum soak pit arrangements for the treatment and disposal of sewage generated from the unit.
- v. The quarry is surrounded by Vallipuram Village Road on the South side and Dry land on all other sides. (Topo sketch and Photographs are attached hereto)

M. Srinivasan
10.11.2023
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Karur - 639 002.

Therefore, it is respectfully prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


10.11.2025
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Karur - 639 002.**

VERIFICATION

I, Thiru. M.S Vinodh Kumar, S/o. Thiru. Selvaraj, working as District Environmental Engineer, Tamil Nadu Pollution Control Board, Karur - 639 002, do hereby verify that the contents of above report are true to the best of my knowledge through records.

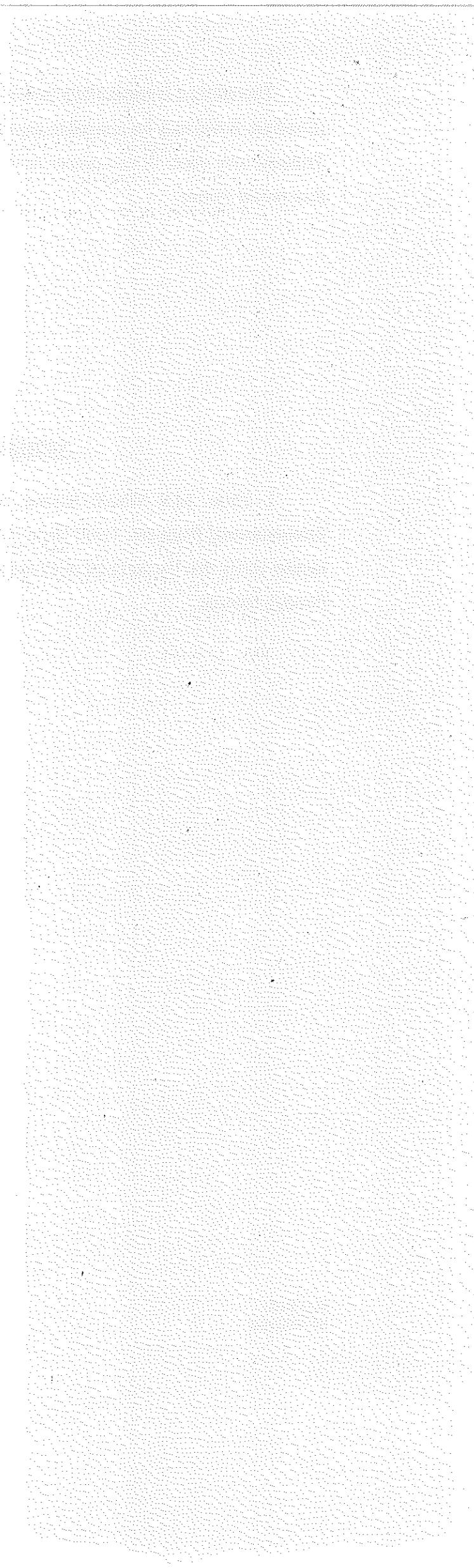

10.11.2025
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Karur - 639 002.**

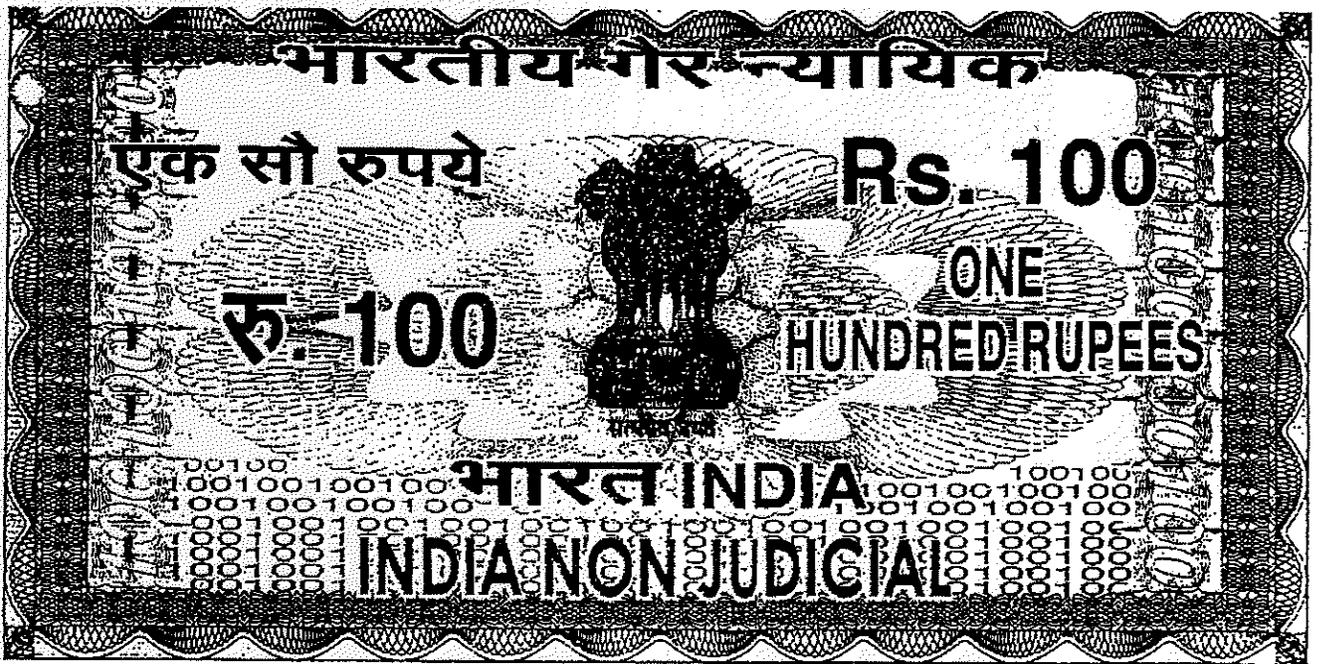
1. The first part of the document discusses the importance of maintaining accurate records of all transactions and activities. It emphasizes the need for transparency and accountability in financial reporting.

2. The second part of the document outlines the various methods and techniques used to collect and analyze data. It includes a detailed description of the experimental procedures and the statistical tools employed.

3. The third part of the document presents the results of the study, showing the trends and patterns observed in the data. It includes several tables and graphs to illustrate the findings.

4. The fourth part of the document discusses the implications of the results and provides recommendations for future research. It highlights the areas where further investigation is needed to improve the understanding of the subject matter.





தமிழ்நாடு தமில்நாடு TAMILNADU

DA 274057

16 MAR 2023

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Karpaga Vinayaga Blue Metal
Karur

S.RAMAMURTHY, S.V
L.No:05/1992
KARUR.

SUPPLEMENTARY LEASE DEED

(See Rule 19(1) and 33)

FORM OF AGREEMENT FOR QUARRYING AND CARRYING AWAY
MINOR MINERALS FROM RYOTWARI LANDS IN WHICH THE MINERALS
BELONGS TO THE GOVERNMENT.

1. Proceeding of the District collector, Karur in c.No.1144/Mines/2017, dated.04.05.2018.
2. Proceeding of the Commissioner of Geology and Mining, Guindy, Chennai- 600 032, Vide Rc.No.855/MM6/2023, Dated:07.02.2023

THIS AGREEMENT MADE THIS 31st day of March - 2023 between

- (1) Tmt.Manjula, W/o.P.K.Ponnusamy, 8/87D, Pasupathibalayam

P. Manjula

S. Manjula

S. Manjula

Document No. 2096 of 2023 of Book contains 17 Sheet
Registering Officer

For Karpaga Vinayaga Blue Metall,

[Signature]

Managing Partner.

REGISTER HOLDER / LESSEE

LESSOR

REGISTER HOLDER



தமிழ்நாடு தமிழ்நாடு TAMILNADU ரூ. 50

BH 626665

16 MAR 2023

Karpaga Vinayaga

Blue Metal

S.RAMAMURTHY, S.V

L.No.05/1992
KARUR

KARUR



Punnam Village, Pugalur Taluk, Karur District, (2) Thiru.S.Gunasekaran, S/o. Thiru.R.Subramani, Punnam Village, Punnam Post, Nadupalayam, Pugalur Taluk, Karur District and (3) Thiru,S.Thangaraj, S/o. Thiru.R.Subramani, Punnam Village, Nadupalayam, Door No.2/31, Pugalur Taluk, Karur District for Tvl.Karpaga Vinayaga Blue Metals (hereinafter referred to as "the registered holders" which expression shall where the context so admits, include their heirs, executors, administrators legal representatives and assigns) of the first part and Tvl.Karpaga Vinayaga Blue Metals, Punnam Post, Pugalur Taluk, (Erstwhile Aravakurichi Taluk), Karur District represented by

P. Manjula

S. h... ..

S.

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 Registering Officer



For Karpaga Vinayaga Blue Mettal,

LESSOR

[Signature]
 Managing Partner.

REGISTER HOLDER

REGISTER HOLDER / LESSEE

Managing Partner Thiru. P.K.Ponnusamy, 8/87D, Pasupathipalayam, Punnam Village, Pugalur Taluk, Karur District (hereinafter referred to as "the registered holders/lessee" which expression shall where the context so admits shall include his heirs, executors, administrators, legal representatives and assigns) of the second part and the Governor of Tamil Nadu (hereinafter referred to as the Government which expression shall where the context so admits shall include also his successors in office and assigns) of the third part.

AND WHEREAS Tvl.Karpaga Vinayaga Blue Metals, Punnam Post, Pugalur Taluk, (Erstwhile Aravakurichi Taluk), Karur District had been granted a lease to quarry Rough Stone in an extent of 1.63.5 Hect. of Patta Lands in S.F.Nos. 1092/1A(P)(0.14.5 hect), 1092/1B(P)(0.11.0 hect), 1092/2A1(P)(0.04.5 hect), 1093/1A(P)(0.65.0 hect), 1093/1B(P)(0.40.5 hect), 1093/2A1(P)(0.28.0 hect) of Punnam Village, Pugalur Taluk, (Erstwhile Aravakurichi Taluk), Karur District for a period of Five Years under Rule 19(1) of TNMMCR 1959 by the District Collector Karur vide Proceedings in Rc.No.1144/Mines/2017, dated.04.05.2018. The lease deed was executed on 04.05.2018 and the period of lease is upto 03.05.2023.

AND WHEREAS the lessee firm Tvl.Karpaga Vinayaga Blue Metals made a representation to the Commissioner of Geology and Mining stating that the above Rough Stone quarry was not operated for a period of 2 years due to COVID-19 Pandemic and as per the instruction of the Govt. It is further stated in the EC the Lessee has been permitted to quarry 1,96,210 cbm of Rough Stone from the above Lease hold area within the period of five years. But due to the lack of operation of the Stone quarry on the ground of COVID-19 and 72,379 cbm of Rough Stone was quarried and transported only during the lease period. Hence the lessee has requested the CGM, to extend the lease period for a period of 2 years so as to enable quarry

P. Manjula
S. Kuvayya
S. Thyagi

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 Registering Officer



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For Karpaga Vinayaga Blue Metall,

and transport the balance quantity of 1,23,831 cbm from the leased-out area.

AND WHEREAS the representation made by the lessee firm was examined with reference to records, EC and rules inforce and it was ascertained that the quantity 1,23,831 cbm of Rough Stone was not quarried from a lease hold area due to COVID-19 and accordingly the Commissioner of Geology and Mining has ordered to extend the lease period for a period of 15 months vide proceedings in the Rc.No.855/MM6/2023, Dated:07.02.2023 in order to quarry and transport the balance quantity of 1,23,831 cbm of Rough Stone from the lease hold area. It is ordered that the period of 15 months starts from the date of expiry of the current lease period. The lease period will expire on 03.05.2023. It is further ordered that deemed extension of EC is applicable for the extended lease period as per the Notification No.1807(E) dated.12.04.2022.

In the meanwhile the lessee firm had quarried and transported the total quantum of 78,979 cbm of Rough Stone as on 01.03.2023. Hence unquarried quantum of 1,17,231 cbm of Rough Stone is available for exploitation as per the approved mining plan and Environmental Clearance.

AND WHEREAS as per Rule 19(1)(b) of TNMMCR 1959, amended vide In G.O. (Ms) No.169 Industries (MMC-1) Department dated 04-08-2020, the Assistant Director of Geology and Mining are empowered to grant lease for minor minerals in respect of Patta lands.

“(3-A) “Assistant Director of Geology and Mining” shall include Deputy Director of Geology and Mining”

As ordered by the Commissioner of Geology and Mining the lease granted to Tvl.Karpaga Vinayaga Blue Metals to quarry Rough Stone in an extent of 1.63.5 Hect. of Patta Lands in S.F.Nos. 1092/1A(Part) (0.14.5 hect), 1092/1B(Part) (0.11.0 hect), 1092/2A1(Part) (0.04.5 hect),1093/1A(Part) (0.65.0 hect), 1093/1B(Part) (0.40.5 hect),1093/2A1(Part) (0.28.0 hect) of Thennilai (East) Village, Pugalur Taluk, Karur District for a period of Five

P. Manjula
S. Kumar
S. Srinivas

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Registering Officer



Years from 04.05.2018 under Rule 19(1) of TNMMCR 1959 by the District Collector Karur vide Proceedings in Rc.No.1144/Mines/2017, dated.04.05.2018 is hereby extended for a further period of 15 months as per the Rule 19(1) and 19(1)(b) and 33 of TNMMCR 1959 subject to the following conditions: -

1. The lessee firm Tvl.Karpaga Vinayaga Blue Metals is directed to execute a supplementary lease deed for the extended lease period of 15 months.
2. The supplementary lease deed shall be registered at the concerned Sub-Registrar office at the expenses of the lessee firm.
3. The extended lease period of 15 months will cease either the quarrying and transportation of quantity of 1,17,231 cbm Rough Stone exhausted or the period of 15 months i.e upto 03.08.2024 whichever is earlier. If Rough stone is quarried and transported in excess over and above the quantity permitted in the Environmental Clearance, action will be initiated to levy and recover penalty as per the Act Rules in force.
1. The terms and conditions imposed in the original granting order, lease deed, approved mining plan Environmental Clearance and the existing Acts and Rules governing Mineral Administration shall be adhered strictly.
2. The lessee Should bear all the responsibilities covered under covenants in the original lease deed executed on 04.05.2018.

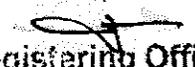
THE SCHEDULE

- | | | | |
|----|-------------------------------------|---|---|
| 1. | Name of the District | : | Karur |
| 2. | Name of the Taluk | : | Pugalur Taluk, (Erstwhile Aravakurichi Taluk) |
| 3. | Name of the Village | : | Punnam |
| 4. | Name of the Sub Registration Office | : | Karur (West) |
| 5. | Lease Period of 15 months | : | 04.05.2023 to 03.08.2023 |

P. Mariula

S. Kumar

S. Raju

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contains 17 pages in 5 sheet
 Registering Officer

For Karpaga Vinayaga Blue Mettal,

Survey Number	Total Extent Hects.	BOUNDARIES			
		North By SF No.	East by SF No.	South by SF No.	West by SF No.
1092/1A(P)	0.14.50	1093/1A	1092/1B	1092/1A(P)	1092/1A(P)
1092/1B(P)	0.11.00	1093/1B	1092/2A1	1092/1B(P)	1092/1A
1092/2A1(P)	0.04.50	1093/2A1	1092/2A2	1092/2A1(P)	1092/1B
1093/1A(P)	0.65.00	1093/1A(P)	1093/1B	1092/1A	1093/1A(P)
1093/1B(P)	0.40.50	1093/1B(P)	1093/2A1	1092/1B	1093/1A
1093/2A1(P)	0.28.00	1093/2A1(P)	1093/2A2	1092/2A1	1093/1B
Total	1.63.50				

IN WITNESS (1)Tmt.Manjula, W/o.P.K.Ponnusamy, 8/87D, Pasupathipalayam, Punnam Village, Pugalur Taluk, Karur District, (2) Thiru.S.Gunasekaran, S/o. Thiru.R.Subramani, Punnam Village, Punnam Post, Nadupalayam, Pugalur Taluk, Karur District and (3) Thiru,S.Thangaraj, S/o. Thiru.R.Subramani, Punnam Village, Nadupalayam, Door No.2/31, Pugalur Taluk, Karur District for Tvl.Karpaga Vinayaga Blue Metals (hereinafter referred to as "the registered holders" and Tvl.Karpaga Vinayaga Blue Metals, Punnam Post, Pugalur Taluk (Erstwhile Aravakurichi Taluk), Karur District represented by its Managing

P. Manjula
S. Gunasekaran
S. Thangaraj

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For Karpaga Vinayaga Blue Metals

Partner Thiru. P.K.Ponnusamy, 8/87D, Pasupathipalayam, Punnam Village, Pugalur Taluk, Karur District the "registered holder/lessee" and Dr.P.Jayapal, M.Sc.,Ph.D., Deputy Director, Geology and Mining, Karur acting for and on behalf of and by the order and direction of the Governor of Tamil Nadu have hereunto set their hands.

P. Mariula
S. h...
S. P...y



For Karpaga Vinayaga Blue Mettal,

P.K. Ponnusamy
Managing Partner.

[Signature]

LESSOR

REGISTER HOLDER

REGISTER HOLDER / LESSEE

Signed by the above named
in the presence of

Signed by the above named
in the presence of

1. *K.P. [Signature]*
S/O P.K. Ponnusamy
8/87D, Pasupathipalayam,
Punnam (PO), Pugalur (TK),
Karur. 639136

1. *[Signature]*
(*[Signature]*)
Special Revenue Inspector
(Mines)
Karur.

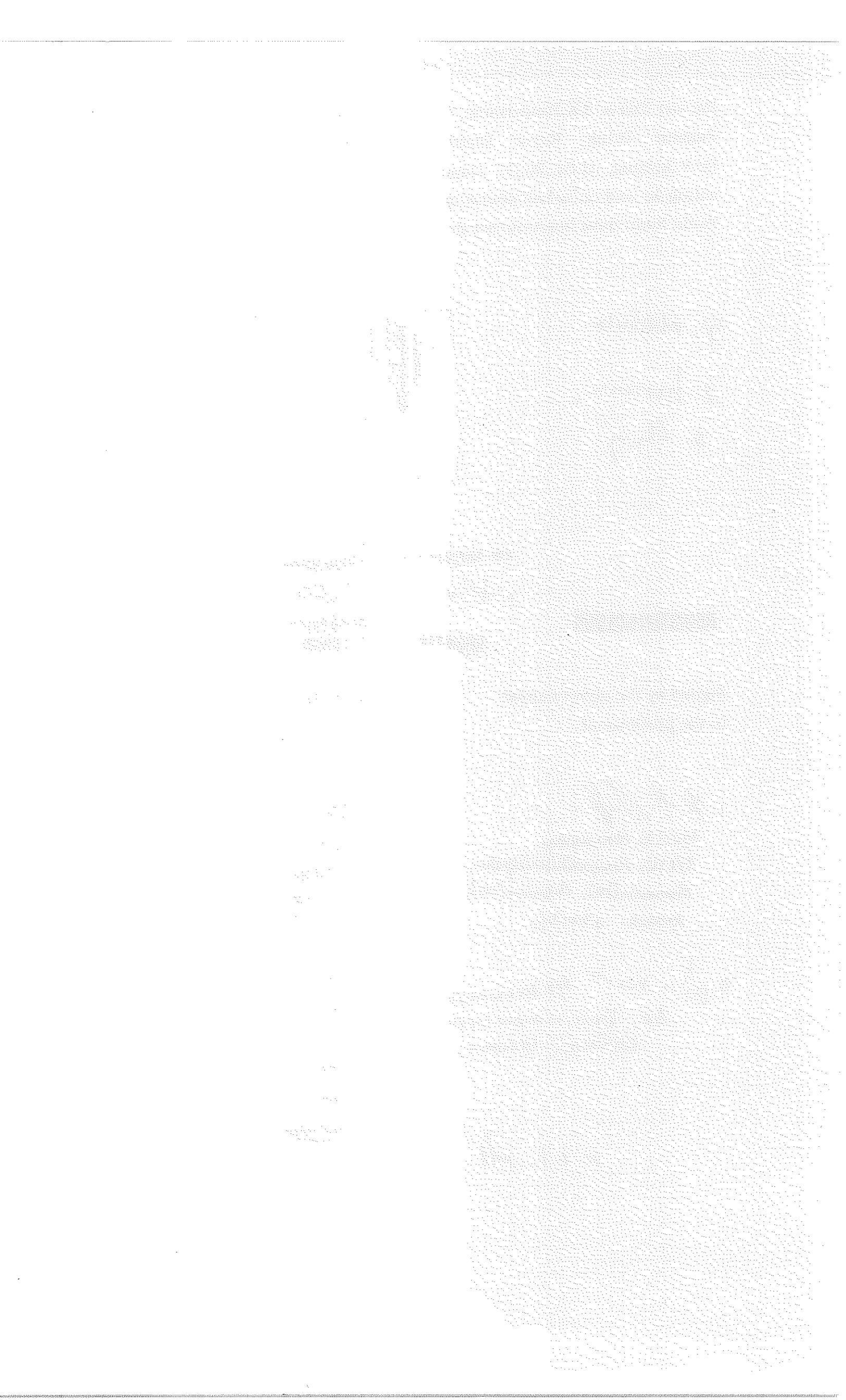
2. *[Signature]* S/O *[Signature]*
60, RAVINMANI LAKSHMI
STREET, KARUR,

2. *M. Suresh*
M. SURESH
Assistant
of the D.D. Mines
Karur



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Category of the Industry :

RED



CONSENT ORDER NO. 2308152204997 DATED: 18/04/2023.

PROCEEDINGS NO.F.0886KAR/RS/DEE/TNPCB/KAR/W/2023 DATED: 18/04/2023

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. KARPAGA VINAYAGA BLUE METALS ROUGH STONE QUARRY, S.F.No. 1092/1A(P),1092/1B(P),1092/2A1(P),1093/1A(P),1093/1B(P) & 1093/2A1(P), PUNNAM 4 PARTS village, Pugalur Taluk and Karur District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. CTO Proc. No. F.0886KAR/RS/DEE/TNPCB/KAR/W&A/2018 DATED: 28/06/2018.
2. Latest RCO F.0886KAR/RS/DEE/TNPCB/KAR/W&A/2023 DATED: 17/02/2023.
3. Supplementary lease deed for extension of lease period dated 31/3/2023.
4. Unit's application for RCO through OCMMS on 13/4/2023.
5. IR.No : F.0886KAR/RS/AEE/KAR/2023 dated 18/04/2023.

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner

M/s.KARPAGA VINAYAGA BLUE METALS ROUGH STONE QUARRY,
S.F.No. 1092/1A(P),1092/1B(P),1092/2A1(P),1093/1A(P),1093/1B(P) & 1093/2A1(P),
PUNNAM 4 PARTS Village ,
Pugalur Taluk ,
Karur District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending August 03, 2024

D JEYALAKSHMI Digitally signed by D JEYALAKSHMI
Date: 2023.04.18 16:07:02 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Mining of Rough Stone over a Extent of 1.63.5 hectares lying in Latitude 10°59'12.61" to 10°59'16.54" and Longitude 77°59'03.77" to 77°59'11.19"	117231	Cbm over a 15 months extended period will expire on 03.08.2024 whichever is earlier

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.25	On Industrys own land
Effluent Type : Trade Effluent			

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall not generate trade effluent at any stage of its manufacturing process.
2. The unit shall treat and dispose the sewage generated from their premises through septic tank and soak pit arrangements
3. The unit shall restrict the quarrying operations between 7 am and 5 pm.
4. No change in mining technology or scope of working shall be made without prior permission approval of the DEIAA, Karur.
5. The unit shall comply the conditions mentioned in the Environmental Clearance obtained from DEIAA, Karur vide Lr.No. DEIAA-DIA/TN /MIN/13778/2018-KRR EC No.99/2018 /Mines dated: 23.04.2018.
6. The unit shall comply with the order of the Commissioner of Geology and Mining, Guindy , Chennai vide letter dated 7.2.2023.
7. The unit shall comply with the conditions mentioned in the supplementary lease deed for extension of lease period dated 31/3/2023.
8. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law”.
9. The unit shall not use “use and throwaway plastics’ such as plastic sheets used for food wrapping , spreading on dining table etc., plastic plates , plastic coated tea cups, plastic tumbler , water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,

D JEYALAKSHMI Digitally signed by D JEYALAKSHMI
Date: 2023.04.18 16:07:23 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

To
The Managing Partner,
M/s.KARPAGA VINAYAGA BLUE METALS ROUGH STONE QUARRY,
Punnam Post,
Pugalur Taluk,
Karur District.,
Pin: 639136

Copy to:

- 1.The Commissioner, K.PARAMATHI-Panchayat Union, Pugalur Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, KARUR for favour of kind information.
4. File

Category of the Industry :

RED



CONSENT ORDER NO. 2308252204997 DATED: 18/04/2023.

PROCEEDINGS NO.F.0886KAR/RS/DEE/TNPCB/KAR/A/2023 DATED: 18/04/2023

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. KARPAGA VINAYAGA BLUE METALS ROUGH STONE QUARRY , S.F.No. 1092/1A(P),1092/1B(P),1092/2A1(P),1093/1A(P),1093/1B(P) & 1093/2A1(P), PUNNAM 4 PARTS village, Pugalur Taluk and Karur District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. CTO Proc. No. F.0886KAR/RS/DEE/TNPCB/KAR/W&A/2018 DATED: 28/06/2018.
2. Latest RCO F.0886KAR/RS/DEE/TNPCB/KAR/W&A/2023 DATED: 17/02/2023.
3. Supplementary lease deed for extension of lease period dated 31/3/2023.
4. Unit's application for RCO through OCMMS on 13/4/2023.
5. IR.No : F.0886KAR/RS/AEE/KAR/2023 dated 18/04/2023.

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner

M/s.KARPAGA VINAYAGA BLUE METALS ROUGH STONE QUARRY,
S.F.No. 1092/1A(P),1092/1B(P),1092/2A1(P),1093/1A(P),1093/1B(P) & 1093/2A1(P),
PUNNAM 4 PARTS village,
Pugalur Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending August 03, 2024

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Date: 2023.04.18 16:05:00 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Mining of Rough Stone over a Extent of 1.63.5 hectares lying in Latitude 10°59'12.61" to 10°59'16.54" and Longitude 77°59'03.77" to 77°59'11.19"	117231	Cbm over a 15 months extended period will expire on 03.08.2024 whichever is earlier

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Top Soil Removal	Fugitive	Water Sprinklers	
2.	Drilling Operations	Fugitive	Water injection	
3.	Blasting	Fugitive	Good blasting practices & Water Sprinklers	
4.	Loading,unloading and hauling	Fugitive	Water Sprinkling	
5.	Blasting	Noise	Good blasting practices	

Special Additional Conditions:

- i. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate all the APC measures continuously and efficiently so as to achieve the AAQ/Emission standards prescribed by the Board.
2. The unit shall adhere to Ambient Noise level standards prescribed by the Board.
3. The unit shall restrict the quarrying operations between 7 am and 5 pm.
4. No change in mining technology or scope of working shall be made without prior permission approval of the DEIAA, Karur.
5. The unit shall comply the conditions mentioned in the Environmental Clearance obtained from DEIAA, Karur vide Lt.No. DEIAA-DIA/TN /MIN/13778/2018-KRR EC No.99 /2018 /Mines dated: 23.04.2018.
6. The unit shall comply with the order of the Commissioner of Geology and Mining, Guindy ,Chennai vide letter dated 7.2.2023.
7. The unit shall comply with the conditions mentioned in the supplementary lease deed for extension of lease period dated 31/3/2023.
8. The unit shall continue to develop green belt all along the boundary of the quarry lease area.
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".
10. The unit shall not use "use and throwaway plastics' such as plastic sheets used for food wrapping , spreading on dining table etc., plastic plates , plastic coated tea cups, plastic tumbler , water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,

D JEYALAKSHMI Digitally signed by D JEYALAKSHMI
Date: 2023.04.18 16:06:28 +0530'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

To
 The Managing Partner,
 M/s.KARPAGA VINAYAGA BLUE METALS ROUGH STONE QUARRY,
 Punnam Post,
 Pugalur Taluk,
 Karur District.,
 Pin: 639136

Copy to:

1. The Commissioner, K.PARAMATHI-Panchayat Union, Pugalur Taluk, Karur District .
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 4. File
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**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 304 of 2024

Mrs. Irai Thamarai. M,
W/o. V. Mathiazhagan,
7/88A, Uppu Palayam,
Kuppam (Po), Pugalur Taluk,
Karur District – 639 111

...Applicant

Vs

Union of India,
Rep. by its Secretary of Government,
Ministry of Environment, Forest and Climate
Change, Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi – 110 003 and
Others.

....Respondents

**REPORT FILED BY THE SIXTH
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date: 12.11.2025

Date of Hearing:12.01.2026